

## INDIAN NAVY

\*1516. **Shri C. R. Narasimhan:** Will the Minister of Defence be pleased to state:

(a) whether there is a sub-marine flotilla attached to the Indian Navy;

(b) how long will it take to train the personnel required to man a small sub-marine flotilla; and

(c) what will be the cost for the same?

**The Minister of Defence (Shri Gopalswami):** (a) No.

(b) and (c). As no facilities exist in India to train personnel for sub-marines, all such training will have to be carried out abroad. It is regretted, therefore, that it cannot be indicated at present as to how long such training would take or what the cost will be.

## ARMY PENSION AND GRATUITY RULES

\*1517. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether the Pension and Gratuity Rules for the Armed Forces which were stated to have been under revision have been published; and

(b) if not, what are the reasons for the delay?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). The report of the Inter-Departmental Committee, which was set up to review the pensionary rules for personnel of the Armed Forces, is still under examination by Government. The recommendations of the Committee were not unanimous. The pensionary rules are numerous and complex and their revision involves considerable financial implications. It has not yet been found possible to complete the detailed examination of the Committee's recommendations and to reach final conclusions on various aspects of the revision of the present pension code.

**Shri H. N. Mukerjee:** Is Government aware that there is considerable dissatisfaction in the ranks of the armed forces on account of the non-completion of these rules?

**Shri T. T. Krishnamachari:** The Government is not in a position to say that they realise there is dissatisfaction. There might be grievances of which the Government is fully aware.

**Shri H. N. Mukerjee:** Is it under the contemplation of Government to expedite the completion of these rules?

**Shri T. T. Krishnamachari:** That is the idea, Sir.

**Shri B. S. Murthy:** In view of the divergence of opinion in the recommendations of the Committee, may I know, Sir, what the Government proposes to do?

**Shri T. T. Krishnamachari:** To synthesise the differences to see if we cannot arrive at a solution acceptable generally.

**Shri Nambiar:** May I know whether the military personnel have got any channel of representation *en masse*, or individually or collectively, against this delay?

**Shri T. T. Krishnamachari:** If the first question is whether the military personnel are represented actually they have been represented. The three services are represented, and they have made their representations. But if it is a question of their agitating for an early decision, I should say no.

## HINDI

\*1518. **Shri Muniswamy:** Will the Minister of Education be pleased to state:

(a) the total amount of money spent during the years 1951-52 for the popularisation of Hindi in the Madras State; and

(b) how many scholarships are given for students who are studying Hindi for oriental diplomas?

**The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) and (b). The Central Government did not spend any money for the purpose in 1951-52.

**Shri Muniswamy:** May I know whether Government contemplate spending any money during this year?

**Mr. Deputy-Speaker:** It is provided for. The hon. Member may look into the budget.

**Shri K. D. Malaviya:** Under the general scheme of propagation of Hindi, it is quite possible that we may spend money.

**Mr. Deputy-Speaker:** There is a rule that has to be observed by hon. Members. Some of them are new. Whatever information is available in the budget papers and other books available in the library, those questions should not be put on the floor of the House.

**Shri Velayudhan:** What are the steps that the Government of India are taking for the popularisation of Hindi?

**Shri K. D. Malaviya:** The Government of India have patronised committees like the Hindustani Prachar Sabha. They are helping the Hindustani Prachar Sabha and the Hindi Sahitya Sammelan. There are other bodies which are also helped by the Government of India.

**Shri Velayudhan:** May I know whether there was any proposal to make Hindi compulsory in the primary and secondary schools?

**Shri K. D. Malaviya:** In some States it is compulsory.

**Shri Veeraswamy:** May I know whether the hon. Minister for Education knows that the Dravidian Federation has been carrying on a great anti-Hindi agitation in Madras State and the people are bitterly opposed to Hindi being imposed on their children?

**Shri K. D. Malaviya:** There are some quarters where some agitation is being organised, but Government is not aware of any big magnitude of such agitation.

**Kumari Annie Mascarene:** May I know whether any amount is being spent on the Dakshina Bharat Hindi Prachar Sabha?

**Shri K. D. Malaviya:** I will require notice for that.

**Mr. Deputy-Speaker:** Question-hour is over.

#### छावनी समिति

\*१५००. **सेठ गोविन्द दास :** (क) रक्षा मन्त्री यह बताने की कृपा करेंगे कि क्या छावनी अधिनियम में संशोधन करने के लिये नियुक्त की गयी छावनी समिति ने अधिनियम को संशोधित करने के लिये कुछ सिफारिशों की हैं ?

(ख) यदि की हैं तो क्या उक्त अधिनियम को संशोधित करने के लिये एक विधेयक इस सत्र में रखा जायेगा ?

(ग) यदि नहीं, तो किन कारणों से ?

(घ) यह प्रतिवेदन कब प्रेषित किया गया था और क्या उस में कोई असहमति टिप्पणी भी थी ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes.

(b) Yes.

(c) Does not arise.

(d) The report was made in two parts. Part I was completed on 7th April 1951; it was accompanied by two minutes of dissent and was placed on the Table of the House on 4th September 1951. The second part was signed on 15th November 1951; a copy is placed on the Table of the House. [Copy placed in the Library. See No. IV V. 2.(34).]

**Several Hon. Members** rose.

**Mr. Deputy-Speaker:** This is a statement, and therefore no questions are allowed.

#### WRITTEN ANSWERS TO QUESTIONS

#### मकानों का अधिग्रहण

\*१५०३. **सेठ गोविन्द दास :** (क) क्या रक्षा मन्त्री भारत में रक्षा मंत्रालय द्वारा अब तक अधिगृहीत इमारतों की संख्या बतलाने की कृपा करेंगे ?

(ख) पिछले एक वर्ष में कितनी इमारतें लौटा दी गयीं हैं ?

(ग) इन अधिगृहीत इमारतों का कितना किराया चुकाया जाता है, और उन से कितना किराया प्राप्त होता है ?

(घ) मंत्रालय को किराये में कितना घाटा उठाना पड़ता है ?

(ङ) इन के निवासियों ने इन में से कितनी इमारतों के भाग नागरिकों को फिर किराये पर उठा रखे हैं ?

(च) क्या सरकार ने कभी जांच की है कि अधिगृहीत इमारतों का समुचित उपयोग हो रहा है, और यदि जांच की है, तो कब ?

**The Minister of Defence (Shri Gopalaswami):** (a) On 30-4-1952 the number of buildings held under requisition was 112.

(b) During the year ending 30-4-1952, 42 buildings were de-requisitioned.